

(30)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA.1049/93

date of decision : 30-8-1993

P. Nagendraiah : Applicant

versus

1. The Union of India, rep. by
Post-Master General
APSR, Kurnool 518 005

2. The Supdt. of Post Offices
Kurnool Division
Kurnool 518001

3. The Sr. Supdt. of Post Offices
Chittoor Division
Chittoor 517001

4. Head Post-Master
Adoni HO 518301 : Respondents

Counsel for the applicant : P. Rathaiah, Advocate

Counsel for the respondents : N.R. Devaraj, Senior SC
for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. A.B. GORTHI, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Administration))

The applicant who is working as Sub-Post-Master, ACM Road, Adoni, Kurnool Division, aggrieved by the impugned order dated 12-8-1993 transferring him to Chittoor Division, has filed this application praying that the said transfer order be quashed.

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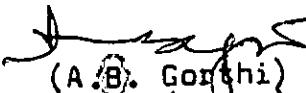
1. The Post Master General, Union of India, APSR, Kurnool-005.
2. The Supdt of Post Offices, Kurnool Division, Kurnool-001.
3. The Sr. Supdt of Post Offices, Chittoor Division, Chittoor-518301.
4. Head Post Master, Adoni, HO 518301.
5. One copy to Sri. P.Rathaiah, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

2. We heard Sri P. Rathaiah, learned counsel for the applicant, and Sri N.R. Devaraj, learned counsel for the respondents. On perusing the record and in view of the submissions made, we deem it fit and proper to dispose of the application with a direction in the following terms :

- a) The applicant may, if he so desires, submit a representation to the PMG, Kurnool, latest by 3-9-1993. The same shall be delivered in person in the office of the PMG, Kurnool.
- b) The said authority or an authority officiating for him shall consider the representation at an early date and dispose of the same.
- c) Till the disposal of the representation, status-quo as of today to be maintained.

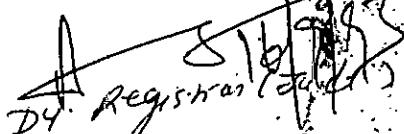
3. OA is ordered accordingly. No costs.


(A. B. Gorathi)
Member (Admn.)


(V. Neeladri Rao)
Vice-Chairman

Dated : August 30, 1993
Dictated in the Open Court

sk


D.Y. Registrar

Contd -- 3/

S.A-1049/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated:

30/8/ 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A. NO.

in-
1049/93

T.A. NO.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

